MR. CHAIRMAN : Now, the hon. Prime Minister.

SHRI J. M. BISWAS (Bankaura) : The Punjab ministry has lost the confidence of the Assembly. (*Interruptions*).

MR. CHAIRMAN : Order, order. I have called the Prime Minister.

SHRI J. M. BISWAS : I want to know whether the Prime Minister has received any further information in this regard. (*Interruptions*)

MR. CHAIRMAN : The hon. Prime Minister.

16.36 hrs.

STATEMENT *RE* : EARTHQUAKE IN GUJARAT

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Sir, we are all greatly distressed over the damage to life and property caused by the earthquake in Gujarat on Monday. My colleague, Shri D. R. Chavan has already made a statement on the subject in the House.

According to the report received from the State Government, in Broach and surrounding villages 1 man, 6 women and 16 children have lost their lives and 144 persons have been admitted to hospital, mostly with grievous injuries. Between 150 to 175 houses have either collapsed or have become unfit for further habitation and another 2000 to 2500 have been partially damaged.

The State Government rushed medical teams from Surat and Baroda, and granted immediate cash relief to the families of the affected persons. They have informed us that other relief measures are also being taken up.

We are in touch with the State Government and are awaiting further details. Yesterday, a token grant of Rs. 51,000/- from the Prime Minister's National Relief fund has been made to the State Government for immediate relief.

As my colleague Shri D. R. Chavan has said, a detailed study of the earthquake will be carried out. The head of the seismological organisation, a senior Engineer of the Central Water and Power Commission and officers of the Geological Survey are being deputed for the purpose.

We send our sympahies to the Government and people of Gujarat especially to those families who have been affected by this disaster.

MR. CHAIRMAN : The House will now take up Supplementary Demands... (*Interruptions*).

श्री इसहाक सम्भली (अमरोहा) : क्या यह सही है कि गुजरात गवर्नमेंट को इंजीनियर्ज ने बताया था कि वहां पर इस तरह का खतरा है ; अगर हां, तो गुजरात गवर्नमेंट ने क्या कार्यवाही की ?

[شری اسحاق سمبھلی (امروہہ) کیا یہ صحیح ہے کہ گجرات گورنمنٹ کی انجینیرز نے بتایا تھا کہ وہاں پر اس طرح کا خطرہ ہے اگر ہاں - تو گجرات گورنمنٹ نے کیا کارروائی کی ؟]

MR. CHAIRMAN : No questions are permitted on this statement of the Prime Minister. It is enough now.

16.40 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (MANIPUR), 1969-70 ; THE MANIPUR BUDGET, 1970-71 ; AND DEMANDS FOR GRANTS (MANIPUR), 1970-71

MR. CHAIRMAN : The House will now take up disccussing and voting on the Supplementary Demands for Grants in respect of the Union territory of Manipur

*Moved with the recommendation of the President.

[Mr. Chairman]

for 1969-70, the general discussion on the budget for the Union Territory of Manipur for 1970-71 and the disscussion and voting on the Demands for Grants in respect of the budget for the Union territory of Manipur for 1970-71. All these three items will be discussed together for which two hours have been allotted.

DEMANDS & SUPPLEMENTARY GRANTS (MANIPUR), 1969-70

DEMAND NO. 9—PARLIAMENT, STATE & UNION TERRITORIES LEGISLATURE

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 82.000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March 1970, in respect of Parliament, State & Union Territories Legislature."

DEMAND NO. 12 —JAILS

MR. CHAIRMAN : Motion moved :

"That a Supplemeutary sum nat exceeding Rs. 1,82,000/-, be granted to the Prasident out of the Consolidated Fund of the Union territory of Manipar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Jails'."

DEMAND NO. 16—MEDICAL

NR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,00,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Medical'."

DEMAND NO. 25— IRRIGATION

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Irrigation".

DEMAND NO. 26— ELECTRICITY

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,50,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Electricity."

DEMAND NO. 31—PENSIONS AND OTHER RETIREMENT BENEFITS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,86,000/-, be granted to the President out of the Consolidated Fuud of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Pensions and other Retirement Benefit'."

DEMAND NO. 37—CAPITAL OUTLAY ON MINOR IRRIGATION

MR. CHAIRMAN : Motion Moved :

"That a Supplementary sum not exceeding Rs. 82 000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Minor Irrigation'."

DEMAND NO. 42—CAPITAL OUTLAY ON ROAD TRANSPORT

MR. CHAIRMAN : Motion moved :

"That a supplementary sum not exceeding Rs. 4,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay on Road Transport'."

DEMAND NO. 48—LOANS AND ADVANCES

MR. CHAIRMAN : Motion Moved.

"That a Supplementary sum not exceeding Rs. 7,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Loans and Advances'."

Demands for Grants (Manipur), 1970-71.

DEMAND NO. 1—LAND REVENUE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 18,00,000/- be granted to the President out of Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Land Revenue'."

DEMAND NO. 2—STATE EXCISE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'State Excise'."

DEMAND NO. 3—TAXES ON VEHICLES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,20,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Taxes on Vehicles'."

DEMAND NO. 4— SALES TAX

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,06,000/- be granted to the president out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Sales Tax'."

DEMAND NO. 5—OTHER TAXES AND DUTIES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'other Taxes and Duties'."

DEMAND NO. 6—STAMPS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 25,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defary the charges which will come in course of payment during the ending 31st day of March, 1971, in respect of 'Stamps'."

DEMAND NO. 7—REGISTRATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 27,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect 'Registration'."

DEMAND NO. 8—PARLIAMENT, STATE AND UNION TERRITORIES LEGISLATURE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 12,45,8/00- be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Parliament, State and Union Territories Legislature'."

DEMAND NO. 9—GENERAL ADMINISTRATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 77.29,600 be granted to the President out of the Consolidated Fund out ofthe Union territory of Manipur to defray charges which will come in course of payment during the year ending 31st day of March 1971, in respect of 'General Administration."

DEMAND NO. 10—ADMINISTRATION OF JUSTICE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,25,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Administration of Justice'."

DEMAND NO. 11—JAILS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs.5,34,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'jails'."

DEMAND NO. 12—POLICE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs.3,29,87,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Police'."

DEMAND NO. 13—CIVIL SUPPLIES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,11,40,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Civil Supplies'."

DEMAND NO. 14—EDUCATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,18,01,000/- be granted to the President out of the Conslidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during year ending 31st day of March, 1971, in respect of 'Education'."

DEMAND NO. 15—MEDICAL

MR. CHAIRMAN : Motion Moved :

"That a sum not exceeding Rs. 56,88,000/- be granted to the

President out of the Consolidated Funds of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971 in respect of Medical'."

DEMAND NO. 16—PUBLIC HEALTH

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 32,72,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Public Health."

DEMAND NO. 17—AGRICULTURE AND FISHERIES

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 42,70,000/- be grrnted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Agriculture and Fisheries."

DEMAND NO. 18—ANIMAL HUSBANDRY

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 19,29,400/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Animal Husbandary'."

DEMAND NO. 19—CO-OPERATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 10,24,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Co-operation'."

DEMAND NO. 20—INDUSTRIES

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 18,20,900/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Industries'."

DEMAND NO. 21—COMMUNITY DEVELOPMENT

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 22,80,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Community Development'."

DEMAND NO. 22—LABOUR

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 3,90,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st March, 1971, in respect of 'Labour'."

DEMAND NO. 23—STATISTICS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 5,90,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the

year ending 31st day of March, 1971, in respect of 'Statistics'."

DEMAND NO. 24—IRRIGATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,50,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Irrigation'."

DEMAND NO. 25—ELECTRICITY

MR. CHAIRMAN : Motion moved.

"That a rum not exceeding Rs. 52,49,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charge which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Electricity'."

DEMAND NO. 26—PUBLIC WORKS (ORIGINAL WORKS & REPAIRS)

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 72,00,000/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of Public Works (Original Works and Repairs)."

DEMAND NO. 27—PUBLIC WORKS (ESTABLISHMENT)

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,42,32,700/-, be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Public Works (Establishments)'."

DEMAND NO. 28—ROAD TRANSPORT

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 62,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Road Transport'."

DEMAND NO. 29—FAMINE RELIEF

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the cbarges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Famine Relief'."

DEMAND NO. 30—PENSIONS AND OTHER RETIREMENT BENEFITS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,06,000/- be gradted to the President out of the Consolidatee Fund of the Uniod territory of Manipur to defray the charges which will coma in course of payment during the year ending 31st day of March, 1971, in respect of 'Pensions and other Retirement Benefits'."

DEMAND NO. 31—STATIONERY AND PRINTING

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 6,50,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Stationery and Printing'."

DEMAND NO. 32—FOREST

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 14,20,000/- be granted to the President out of the Conslidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Forest'."

DEMAND NO. 33—MISCELLANEOUS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 51,41,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Miscellaneous'."

DEMAND NO. 34—CAPITAL OUTLAY ON PUBLIC HEALTH

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 10,00,000 be granted to the President out of Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Public Health'."

DEMAND NO. 35—CAPITAL OUTLAY ON MINOR IRRIGATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 5,50,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Minor Irrigation'."

DEMAND NO. 36—CAPITAL OUTLAY ON FLOOD CONTROL

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 13,00 000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of "Capital Outlay on Flood Control'."

DEMAND NO. 37—CAPITAL OUTLAY ON ELECTRICITY

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 80,53,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Electricity'."

DEMAND NO. 38—CAPITAL OUTLAY ON ROADS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,60,00,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Roads'."

DEMAND NO. 39—CAPITAL OUTLAY ON BUILDINGS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,26,40,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Buildings'."

DEMAND NO. 40—CAPITAL OUTLAY ON ROAD TRANSPORT

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 12,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of Capital Outlay on Road Transport.

DEMAND NO. 41—CAPITAL OUTLAY ON STATE TRADING

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,08,29,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on State Trading."

DEMAND NO 42—CAPITAL OUTLAY ON INDUSTRIES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 14,50,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Industries'."

DEMAND NO. 43—CAPITAL OUTLAY ON COOPERATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,93,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Capital Outlay on Cooperation'."

DEMAND NO. 44—LOANS AND ADVANCES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 30,00,000/- be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending 31st day of March, 1971, in respect of 'Loans and Advances'."

डा० राम सुभग सिंह (बक्सर) : सभापति महोदय, यह बहुत ही दुर्भाग्य की बात है कि मणिपुर राज्य जो भारत का एक सुन्दर इलाका है और यहां की जनता इतनी अच्छी है, उस राज्य को राष्ट्रपति शासन में रखा गया है। मणिपुर 16 अक्तूबर, 1969 से आज तक राष्ट्रपति शासन के अन्तर्गत है और वहां की विधान सभा भंग कर दी गई है। तत्काल ज्यों ही प्रधान मंत्री की सभा में वहां के निवासियों ने कुछ इन से प्रश्न पूछे और इन्होंने समझा कि वहां उपद्रव किया गया, उसके तत्काल बाद वहां की गवर्नमेंट गिरी और वहां की गवर्नमेंट के गिरने के बाद वहां उन लोगों का बहुमत हुआ जिन को भारत सरकार नहीं चाहती थी कि वह अपना शासन बनावें, तो न केवल वहां के शासन को बनने का मौका नहीं दिया बल्कि वहां की विधान सभा को भी भंग किया और आज यहां बंगाल में क्या हो रहा है ? श्रीमान्, देखें कि किस प्रकार मणिपुर जैसे छोटे और एक ऐसे राज्य से दुर्व्यवहार किया जाता है, मगर यहां बंगाल में विधान सभा को जीवित रखा गया है। अगर इनको तनिक भी कांसिस्टेंसी से मतलब होता तो मणिपुर की ही तरह बंगाल की भी विधान सभा को भारत सरकार भंग कर देती। मगर यहां

वह एक नाटक करना चाहते हैं। जिस तरह से इन्होंने अन्य प्रदेशों में किया अगर वैसी कार्यवाही बंगाल में करना चाहते हैं तो मैं इस की निन्दा करता हूं। वैसी कार्यवाही वहां नहीं की जानी चाहिए। मणिपुर के साथ बराबर से दुर्व्यवहार भारत सरकार करती रही है क्योंकि बगैर मणिपुर की सरकार से पूछे अथवा वहां की जनता की राय को जाने और समझे, इन्होंने वहां के चार सब-डिवीजन्स को नागालैंड स्टेट कौंसिल के अधीन कर दिया और वहां पर उन चार सब-डिवीजनों में कोई भी बात वहां की प्रादेशिक सरकार की राय से नहीं होती। उस की भी वहां की सरकार ने जो पहले सरकार थी, उसने आलोचना की और मांग की भारत सरकार से कि उन चारों सब-डिवीजन्स को मणिपुर के तहत रखना चाहिए और जो भी कार्यवाही वहां की जाय, चाहे विकास की कार्यवाही हो, या शासन की कार्यवाही हो, या अन्य कोई कार्यवाही हो, वह सारी कार्यवाही मणिपुर की सरकार के माध्यम से हो। मगर इन लोगों ने एक भय में आकर उन चारों सब-डिवीजन्स को पीस कौंसिल के अन्दर रखा और अभी भी उसे ज्यों का त्यों रखे हैं। यह चीज नहीं होनी चाहिए।

यहां पर जो डिमांड सप्लीमेंट्री ग्रान्ट के लिए रखी गई है, इसमें एक जगह कहा गया है कि वहां की जेलें भर गई हैं। दूसरी जगह कहा गया है कि हमें बस खरीदनी है। तो ऐसी ऐसी बातों के लिए डिमाण्ड रखी गई है। जेल क्यों भरी हुई है ? 16 अक्तूबर से वहां राष्ट्रपति का शासन है। अगर बढ़िया व्यवस्था होती, शासन सुन्दर होता तो जेल भरने का सवाल ही नहीं उठता। जेल भरी है इस कारण से कि वहां के लोग चाहते हैं कि नागालैंड की ही तरह मणिपुर को भी राज्य का दर्जा दिया जाय। चाहे अन्य जो यूनियन टैरीटरीज हैं त्रिपुरा और हिमाचल प्रदेश उन को भी दिया जाय लेकिन चूंकि वहां की जनता स्वतंत्रताप्रिय है इसलिए उन्होंने वहां पहली तारीख से आन्दोलन छेड़ रखा है और आज उसका नतीजा है कि आज वहां की जेलों में कहीं भी जगह नहीं है, सारी जेलें खचाखच भरी हुई हैं और यहां यह डिमांड हम लोगों के सामने रखी गई है कि चूंकि जेलों का पापुलेशन बढ़ गया है इसलिए हमें कुछ ज्यादा रकमें मिलनी चाहिए। यह एक ऐसी गलत मांग है कि जो बिलकुल भी उचित नहीं लगती।

इसी तरह से बसों के खरीदने का या सड़कों का मामला है। श्रीमान्, अगर आप मणिपुर जायं तो पाएंगे कि वहां हर जगह ऐसे लोग कर वसूल कर रहे हैं जो कर वसूल करने के अधिकारी नहीं हैं और कहीं सरकार का नामोनिशां नहीं है। यहां पर यह भी कहा गया कि हम अफसरों के लिए मकान बनाना चाहते हैं, ठीक है, मकान बनाये जायं, उसमें किसी की दो राय नहीं हो सकती। लेकिन क्या उन अफसरों का या इस सरकार का कहीं भी कुछ प्रभाव है। वह पहाड़ी एरिया, साढ़े सात हजार वर्गमील का वह राज्य है, सात सौ वर्गमील वह तराई क्षेत्र है, लेकिन तराई क्षेत्र में भी कोई भी आदमी अगर इम्फाल जाय, वहां से किसी भी सड़क पर जाय, इम्फाल से भीमापुर आना चाहे तो वह स्वच्छन्दतापूर्वक नहीं आ सकता चाहे बस से आए, चाहे कार से आए और चाहे पैदल चले। उसको बराबर खतरा है। तो यह एक ऐसा शासन है कि जिसके लिए कोई औचित्य नहीं है। इम्फाल से चूड़ाचांदपुर की तरफ जायं, वहां भी कोई किसी प्रकार का प्रोटेक्शन नहीं है। पहाड़ों में तो आना जाना है ही नहीं। तो ऐसी शासन व्यवस्था का अन्त होना चाहिए। सिलचर से इम्फाल के लिए सड़क बनाने की बात थी। तीन चार वर्षों से चल रही है और आज तक वह सड़क नहीं बन पाई है। लोकटक लेक पर हाइड्रल ब्रावर बनाने

[डा० राम सुभाग सिंह]

की बात है, उसके लिए व्यवस्था की गई है, यह एक अच्छी व्यवस्था है ठीक है, लेकिन इसको शीघ्रता से, जल्दी से जल्दी पूरा किया जाना चाहिए क्योंकि बहुत दिनों से यह भी प्रोजेक्ट चल रहा है। दो तीन वर्षों से इसकी भी बात चल रही है। लेकिन आज तक इस पर कोई काम नहीं हुआ। तो ऐसे ढंग से अगर मणिपुर के शासन को चलाया गया तो यह शासन वहां के लोगों को कभी भी चैन से रहने नहीं देगा। और इसी से वहां का एक एक आदमी यह चाहता है, मणिपुर में आप किसी को नहीं पाएंगे जो राज्य का दर्जा न चाहता हो। और नागालैंड को जब आपने पूरे राज्य का दर्जा दिया तो कहीं औचित्य है ही नहीं कि उससे आप मणिपुर के लोगों को वंचित रखें। इसलिए मैं चाहता हूँ कि मणिपुर को भी राज्य का पूरा दर्जा दिया जाय और वहां पर आप तत्काल आम चुनाव कराएं, जो नीति आप बंगाल में चले हैं उस नीति को मणिपुर में चूंकि वह कमजोर था इसलिए आप ने वहां नही चलाया। वहां की विधान सभा को भंग कर दिया और यहां आप हिचक रहे हैं। यहां मांग हो रही है कि विधान सभा को भंग कर के चुनाव कराएं तो आप की हिम्मत नहीं पड़ती। तो ऐसी कुछ कांसिस्टेंसी होनी चाहिए कि जो जनता की समझ में आए। ईमानदारी होती अगर भारत सरकार में तो इस इन-कांसिस्टेंसी को वह खत्म कर देती। इसलिए मैं मांग करता हूं कि यहां पर एक कांसिस्टेंट नीति होनी चाहिए, संयत नीति जिस में कहीं भी भेदभाव न हो। अगर मणिपुर में एक नीति चला रखी है तो यहां भी वही चलाइए। मगर मणिपुर की जनता को अपनी शासन व्यवस्था बनाने से आप क्यों वंचित रखते हैं? इसलिए मैं चाहता हूं कि तत्काल आप वहां चुनाव कराएं मणिपुर में क्योंकि आप ने गलती की है वहां के लोगों को पूरी तरह से अपनी व्यवस्था करने का अधिकार आप दें। और वहां ऐसे ऐसे आफिसर भेजे जाते हैं जिनका कहीं दूसरी जगह ठिकाना नहीं है। अभी यहां मधु लिमये जी ने तीन सचिवालयों की चर्चा की है और यहां यह है कि प्रत्येक सचिवालय में कम्पीटिशन है, हर सेक्रेटरी आ कर प्राइम मिनिस्टर के प्राइवेट सेक्रेटरी के यहां दर्बार लगाता है क्योंकि बगैर उनकी अनुकम्पा के, उन की मर्जी के, उनका काम ही नहीं चलता और प्राइम मिनिस्टर दूसरों की नजीर देती हैं, नसीहत देती हैं। यहां अभी सेठी जी कह रहे थे, मैं डिमांड करता हूँ कि आप बतावें अपने सारे मिनिस्टरों का टूर प्रोग्राम कि कहां कहां वह आए हैं? क्यों नहीं मणिपुर गए आप? जिस तरह से गलत ढंग से खर्चा किया जाता है, एक एक सप्लीमेंट्री डिमांड को आदमी समझ सकता है कि आप के खजाने में कहीं खर्च बढ़ा दो तीन लाख रुपये लेकिन अगर इस तरह से तीन-तीन डिमाण्ड्स आती हैं, तो ऐसी मांगें करना बिलकुल गलत है।

इस लिए मैं चाहूँगा कि वहां जितनी भी सड़कें बनाने की योजनाएं थीं, जितने राजपथ हैं, उन सारे राज-पथों पर ऐसी फिजा पैदा करें कि वहां गरीब आदमी निकल सके, आज कोई भी वहां अकेला नहीं निकल सकता है। यह किस ढंग का शासन है, ऐसे शासन को खत्म करना जरूरी है।

हम चाहते हैं कि वहां की जनता की चुनी हुई सरकार आवे, इसलिए वहां विधान सभा के लिए आम चुनाव शीघ्र होना चाहिए ताकि वहां की जनता अपनी शासन व्यवस्था को स्वयं संभाल सके। 6 महीने पूरे होने को हैं, अब इस को आगे नहीं बढ़ाया जाना चाहिए। जो बात आप वहां करें, ठीक वही बात बंगाल में भी करें। जितने आफिसर्ज बाहर से वहां गये हैं और जिनको मणिपुर से प्रेम नहीं है, उन को

वापस बुलाया जाना चाहिए। आज स्थिति यह है कि जितने कन्डेम्ड आफिसर्ज है उनको ऐसी जगहों पर भेजा जाता है—इस नीति को भी सरकार सुधारे। वहां पर जो चार सब-डिवीजन्स रखे गये, जो पीस-काउन्सिल के अन्तर्गत आते है, उनको हटा कर वहां की शासन व्यवस्था का भाग बनाया जाय।

SHRI RANGA (Srikakulam) : Mr. Chairman, Sir, I agree with what all has been said by my hon. friend, Dr. Ram Subhag Singh, in support of the rights and the needs of the people of Manipur.

I would like the Government of India to keep, specially, in mind the strategic value of that State, a land-locked State as it were. The communications are very defective. It is not connected with the rest of us, neither by rail nor by road. Only by plane, once or twice a day, I suppose, the people are able to reach there quickly. The air passage is also being subsidised. I would like the Government to pay their special attention to this State, to their needs and development, to their communications by air, by road and by investigating every possibility of exploiting it to the fullest possible extent.

Secondly, although it has become necessary for them to have it under the President's Rule, I wonder why the local legislative Assembly is not converted into an advisory council and why their advice is not sought on regard not only to these small grants that are being placed before us but also in regard to their own local social economic and political needs. Some special steps will have to be made in order to take advantage of their presence.

Thirdly, they have been asking for a regular status of a State. They are being denied this privilege. My hon. friend, Dr. Ram Subhag Singh, has just drawn our attention to the fact that none of the Ministers makes a point to go there and spend some time there and study the problems of the people there and that only condemned officers are sent there. Would it not be possible for the Government to repair this, to see that only good enough officers and first-rate officers are sent there and to help those people to develop their own officers? Why is it that first rate officers are not willing to go there? Because the allowances that are granted to them, the privilege that obtain for them, the housing and schooling facilities, are not available. Some attention has got to be paid to that in order to make service in that State attractive enough for the best of our officers to go there. It is not proper to have to continue to depend upon the officers from outside. Effective steps will have to be taken to see that the local people are encouraged in every possible manner to raise the positions of responsibility in the officers' cadre so that they will be able to serve their own people.

One other thing that came to my notice there was that we have some special constabulary or some service that was constituted there. Our people are sent there from the army and from the special police. I was told that was being paid to them by way of allowances, salaries and other conveniences was not at all enough. Quite a number of people have suffered so much financially and also socially. Therefore, something has got to be done in order to help their service become more attractive than what it is.

Coming to the question of Food supplies fortunately, till now the population is within safe limits and they are able to depend on their on local food supply but such of the surplus as becomes available is just being taken over by the Government at too low a price. Would it not be possible for the Government to pay a highly enough price for these surpluses and found it into a special fund and utilise it for their own local and social development?

Educational facilities are enough. They have been asking not only for a University but a number of Polytechnics and a Medical College. Something has got to be done in that direction. I am not very much in a hurry that President's rule should be ended quickely and the earlier regime should be

[Shri Ranga]

brought in. The earlier regime itself is not so much satisfactory. Their legislative assembly does not have sufficient number of people with the result that they have failed to display just as much sense of responsibility as one would have expected. I do recognise that even in bigger States similar defficulties are experienced. But so far as this strategic, important and vulenerable State is concerned, I would certainly like the President's raj be continued for another six months so that the local people as well as the legislators will become wiser, abler and would be willing to provide for themselves a healthier political atmospher than as has become possible till now.

श्री बलराज मधोक (दक्षिण दिल्ली) : सभापति जी, मुझे दो महीने हुए मणिपुर जाने का अवसर मिला था। मणिपुर को देख कर मुझे कश्मीर की घाटी की याद आगई । इतनी सुन्दर घाटी, इतना सुन्दर क्षेत्र शायद भारत में कोई रहा हो । यह राज्य जिसका कुल क्षेत्र फल 9 हजार वर्गमील है, जिसमें 11 लाख की आबादी है, उस के बीच में 700 वर्गमील की मणिपुर की घाटी है और बाकी पहाड़ी क्षेत्र हैं। इस मणिपुर राज्य ने सदियों तक अपनी स्वतन्त्रता को बनाये रखा, अपनी संस्कृति, धर्म और भाषा को बनाये रखा और बर्मा से टक्कर ली, अन्य मुल्कों से टक्कर ली और हिन्दुस्तान की भी एक प्रकार से सेवा की। अंग्रेजों के काल में यह अंग्रेजों के अन्तर्गत रहा और अब यह भारत गणराज्य का एक अंग है। परन्तु क्यों— इस लिए कि यहां के लोग अपने आपको भारतीय कहलाने में गर्व करते हैं, क्योंकि वे देशद्रोही नही हैं, क्योंकि वे चीन और पाकिस्तान की ओर नहीं जाते हैं, क्योंकि वे कहीं और से प्रेरणा ले कर, अलग मजहब की प्रेरणा लेकर या किसी अन्य प्रकार की आईडियोलजी से प्रेरणा लेकर भारत से अलग होने की बात नहीं करते। इसलिए भारत सरकार समझती हैं—घर की मुर्गी दाल बराबर, इसलिए पिछले 20 सालों में उन के प्रति हमारा जो रवैया रहा है, उस की जितनी भी आलोचना की जाय कम है। मणिपुर की अपनी भाषा है, बड़ी बिकसित भाषा है, मणिपुर का सारा काम-काज, शिक्षा दीक्षा उसी भाषा के द्वारा होती थी, किन्तु आज उस भाषा का कोई स्थान नहीं है। हमारे संविधान में उस को स्थान नहीं है। वहां भी आज मणिपुरी भाषा को खत्म कर के अंग्रेजी लादी जा रही है। आप जरा तुलना कीजिए— हमने कश्मीरी भाषा को अपने संविधान में स्थान दे रखा है, लेकिन कश्मीरी कहां पढ़ाई जाती है, प्राइमरी शिक्षा में भी नहीं पढ़ाई जाती है, राज-काज में भी उस को कहीं स्थान नहीं है, उसी तरह से मणिपुरी भाषा भी उतनी ही अधिक विकसित है, सारा काम काज इस भाषा में होता था, लेकिन आज उसका कोई स्थान नही है। मैं पूछना चाहता हूँ कि इस भाषा को हमारे 8वें शेडयूल में स्थान क्यों न दिया जाय, जब हमने बंगाली को स्थान दिया, सिंधी को स्थान दिया है, तो इस भाषा को भी उस में स्थान मिलना चाहिये। उन की यह शिकायत है कि भाषा के बारे में हमारे साथ भेदभाव का वर्ताव किया जा रहा है।

इस क्षेत्र को अभी तक यूनियन टैरिटरी बना रखा है। यहां की आबादी 11 लाख, यहां का क्षेत्र फल 9 हजार वर्ग मील, इस के मुकाबले में नागालैन्ड है जहां की आबादी सिर्फ 4 लाख है, एरिया बहुत कम है, मेघालय की आबादी भी बहुत कम है, परन्तु वे तो फुल-फ्लेज्ड स्टेटस हैं और मनीपुर यूनियन टेरिट्री है। मैं आप से पूछता हूँ कि नागालैंड और मनीपुर साथ साथ जुड़े हैं फिर उनमें अलग अलग पोलिटिकल और कांस्टीट्यूशनल स्टैटस देने का क्या मतलब है ? कब तक आप इस प्रकार से

चला सकते हैं ? आज यह आवश्यक है कि इस क्षेत्र में जितने भी राज्य हैं—मेघालय, त्रिपुरा, नागालैंड और मनीपुरी उन सभी का एक ही कौंस्टीट्यूशनल स्टैंटस हो । या तो सभी यूनियन टेरिट्री हों या फिर सभी का फुलफ्लेज्ड स्टेट का दर्जा हो । सभी की स्थिति एक प्रकार की ही होनी चाहिए । अगर ऐसा नहीं होगा तो आपस में मनमोटाव रहेगा और फिर उसके कारण से असंतोष बढ़ेगा ।

17 hrs.

इतना ही नहीं नागालैंड की चार लाख की आबादी है, वहां की आमदनी 40 लाख हैं लेकिन पिछले साल वहां 30 करोड़ का अनुदान दिया गया लेकिन मनीपुर की आबादी 11 लाख है, उनको अपनी आमदनी दो करोड़ की है लेकिन उनको 14 करोड़ का अनुदान इस नए बजट में दिया गया है । मैं पूछता हूं कि इसका क्या कारण है ? क्या मनीपुर में विकास की आवश्यकता नहीं है ? इस प्रकार का भेदभाव क्यों किया गया है ? वहां के लोगों ने मुझे बताया कि अगर हम भी नागालैंड वालों के रास्ते पर चलें, पुल तोड़ें, बम गिरायें और गोलियां चलायें तो हमारी बात गवर्नमेंट सुनेगी, यह दुर्भाग्य की बात है कि इस प्रकार के भेद-भाव के कारण वहां के लोग भी उसी रास्ते पर चलने की बात सोच रहे हैं जिस पर कि नागा-लैंड और मीजो के लोग चले । मैं नहीं चाहता कि मनीपुर के लोग भी उसी रास्ते पर चलें । मुझे उम्मीद है कि वहां के लोग अपनी देश भक्ति का परिचय देंगे और उस मार्ग पर नहीं चलेंगे परन्तु उस सीमावर्ती क्षेत्र में जब असन्तोष होगा तो उस असन्तोष का लाभ उठाने के लिए दूसरे लोग वहां पर आ जाते हैं । वहां पर पाकिस्तानी तत्व बहुत एक्टिव हैं । बहुत से इंफिल्ट्रेटस वहां घुसे हैं । बहुत से चीनी तत्व और नागा रेबेल्स वहां पर एक्टिव हैं लेकिन फिर भी केन्द्रीय सरकार कोई ध्यान नहीं देती है, उनको पूरे राज्य का दर्जा नहीं देती है ; इसलिए वहां पर इस प्रकार का खतरा है, रेबेलियन्स की डाकवेल पड़ चुकी है जिसकी खबरें मिल रही हैं । कुछ लोग ट्रेनिंग के लिये पाकिस्तान गए हैं और कुछ लोग ट्रेनिंग के लिए चीन गये हुये हैं । इसलिए कहीं ऐसा न हो कि नागालैंड की परिस्थिति वहां भी पैदा हो जाये । नागालैंड पर पहले दो चार करोड़ खर्च खर्च करने के बजाय अब आप 30 करोड़ सलाना खर्च कर रहे हैं । कहीं यहा बात मनी-पुर में भी न हो कि अभी आप वहां पर दो चार करोड़ रुपया भी खर्च नही करना चाहते लेकिन कल सेक्योरिटी के ऊपर ही 50 करोड़ आपको खर्च करना पड़े । तो यह जो आपको मनीपुर के प्रति भेदभाव की नीति है उसकी छोड़ कर वहां पर आप फुलफ्लेज्ड स्टेट का दर्जा दीजिये और पूर्ण रूप में अनुदान और ग्रान्ट्स की व्यवस्था कीजिए ।

वहां पर एक और समस्या है कि वह प्रदेश बाकी देश से बिल्कुल कट आफ है । सड़क तो है नहीं । सड़क जाती है बाया कोहिमा । और नागालैंग में चूंकि असन्तोष है, गाड़ियों पर हमला हो जाता है इसलिए वहां के लोग ट्रक और बस के द्वारा नीचे आने से कतराते हैं । दूसरा रास्ता हवाई रास्ता है लेकिन इंडियन एयर लाइंस की हालत यह है कि कभी प्लेन जाता है और कभी नहीं जाता है । इस प्रकार से वह इलाका बिल्कुल कट आफ हो गया है बाकी देश से । वहां पर शिक्षा बढ़ रही है, कालेज खुले हैं लेकिन पढ़े लिखे नौजवानों में बेकारी बढ़ रही है । चूंकि उन पढ़े लिखे नौज-वानों के लिये कोई ओपेनिंग नहीं है और उनमें असन्तोष है इसलिए वे लोग पाकिस्तान और चीन के शिकार हो रहे हैं । इसलिए आज इस बात की बहुत आवश्यकता है कि वहां पर

[श्री बलराज मधोक]

बेकारी को दूर करने के लिए पग उठाये जाएं। कश्मीर के लिए आप पग उठाते हैं। जब वहां पर असंतोष होता है, बल और गोली चलती हैं तो आप कहते हैं कि वहां पर बेकारी है। आज कश्मीर की पर कैपिटा इनकम शायद दिल्ली को छोड़कर सबसे ज्यादा है। आज फिर कश्मीर घाटी की पर कैपिटा इनकम जम्मू से दुगुनी है। वहां पर आज इतनी समृद्धि है परन्तु फिर भी बेकारी के नाम पर एच० एम० टी० फोर्स किया जा रहा है कि वहां पर अपना घड़ियों का कारखाना खोले। मुझे इसमें कोई आपत्ति नहीं है लेकिन कश्मीर की आबादी 15 लाख है उससे प्रति आपकी यह नीति है फिर मनीपुर जिसकी आबादी 11 लाख है उसके लिए आप क्या कर रहे हैं? वहां पर आप कारखाना क्यों नहीं खोलते हैं। मैं पूछता हूं क्या भारत सरकार ने कोई भी इन्डस्ट्री वहां पर खोली है, किसी प्रकार का कोई भी उद्योग वहां पर शुरू किया है और क्या बेकारी को दूर करने के लिए किसी प्रकार का कोई रास्ता अपनाया है? आपने कुछ भी नहीं किया है। मैं इस सरकार को वार्निंग देता हूं कि मनीपुर के लोग शायद कश्मीरियों की तरह से पाकिस्तान से साठ-गांठ नहीं करते लेकिन हर बात में सब्र की एक लिमिट होती है, अगर वह लिमिट आ जायेगी सब्र का पैमाना लबरेज हो जायेगा तो फिर एक दिन वे लोग भी मुसीबत खड़ी कर देंगे। मैं चाहता हूं कि आप कम से कम जो स्थान कश्मीर को दे रहे हैं वही स्थान मनीपुर को दीजिए। मनीपुर को घाटी किसी की दृष्टि से कश्मीर से कम नहीं है बल्कि कई बातों में कश्मीर से बढ़िया है। मणिपुर का बहुत सा इलाका आपने दे रखा है नागालैंड। को पहाड़ी इलाके में कुछ नागा बसते थे इसलिये वहां पीस काउन्सिल का अधिकार होगा। आज वहां पर कन्ट्रोल है नागालैंड की ओवर ग्राउन्ड सरकार का या अन्डर ग्राउन्ड सरकार का। मैं पूछना चाहता हूं कि गवर्नमेंट आफ इंडिया को क्या अधिकार था कि मणिपुर के किसी क्षेत्र को पीस काउन्सिल या नागालैंड के अधिकार में देती। आप को तुरन्त उखरूल इत्यादि जो सब-डिवीजन है उसके ऊपर से पीस काउन्सिल का अधिकार हटाना चाहिये। कोई भी अन्डर स्टैंडिंग जो आप ने नागाओं से की है वह उन पर मान्य नहीं है। उनको मणिपुर के अन्डर आप दीजिये और उस सरकार को छूट दीजिए कि रिबैल्स को सख्ती से दबाया जाय।

मणिपुर को आप को सीधा रास्ता देना होगा गोहाटी तक ताकि वहां के लोग बिना रोक टोक आ सकें। और जब तक ऐसा नहीं किया जाता तब तक हवाई यातायात को आप को बढ़ाना होगा और उसके लिए सबसिडाइज्ड किराया लगाना होगा ताकि वहां के लोग आ सकें।

इस समय वहां असेम्बली नहीं है। पहले वहां पर आप ने प्रेसीडेण्ट रूल लागू किया है। अच्छा प्रशासन देकर उसकी कठिनाइयों को, बेचैनी को, असंतोष और बेकारी को दूर करने की कोशिश की और वहां पर यातायात के साधन बढ़ायें इस दृष्टि से आप ने एक स्कीम वहां ली है, हाइड्रो इलेक्ट्रिक की। परन्तु उस पर काम बड़ी धीमी गति से हो रहा है जिसको बढ़ाना होगा और शासन को सुदृढ़ करना होगा मुझे प्रसन्नता है कि आप ने जो वहां उस-राज्यपाल, श्री कोहली को भेजा है, वह एक अच्छे व्यक्ति हैं, अनुभवी प्रशासक हैं और मैं आशा करता हूं कि मणिपुर में वह अच्छा काम कर सकेंगे। परन्तु केवल कुशल प्रशासन ही काफी नहीं है, आपको वहां की जनता के दिल को जीतना होगा और उसके दिल को जीतने के लिए जो भी आवश्यक पग होगा वह आप को उठाना होगा। आप उनको फुल स्टेटहुड दीजिये वहां मणिपुर की जो भाषा है उसको उचित

स्थान दिया जाय। वहां की बेकारी दूर करने के लिए कोई इंडस्ट्री खोलिये और चौथी बात यह कि उनको उनके क्षेत्र की आवश्यकताओं के मुताबिक अनुदान दीजिए। अगर आप इन चार बातों पर ध्यान देंगे तो मैं समझता हूँ कि मणिपुर एक और नागालैंड बनने से बच जायेगा और हमारे देश का एक मजबूत क्षेत्र बन पायेगा। अन्यथा हम और आप क्या बनेंगे इस की कल्पना करते हुए मैं घबराता हूँ।

MR. CHAIRMAN : Shri Kalita.

SHRI DHIRESWAR KALITA (Gauhati) : Mr. Chairman Sir, my friend Shri Meghachandra from Manipur is not here. I am sorry to state that Manipur is still a Union Territory and it has not been given the statehood. You know, Sir, that on the 26th January on the Republic Day function, all the students had boycotted that function—even the N.C.C boy did that. Why ? Because, they feel that they are not Indians. Why should they think so ? Because there are no avenues for them. There is not even a single industry in Manipur except some petty trade that is being carried on. There are thousands of young boys—engineers and doctors—who are unemployed. Manipur, our neighbour, is in the eastern most part of the country. Now-a-days prematured youth are organising some hostile activities here. Every day we see them in papers. Many people have been organising underground activities, and many are going to Pakistan from Mizo hill. They are also getting arms. Why ? There must be some reasons behind this. Some time back the Prime Minister went to Manipur—Imphal—where she was supposed to address a meeting but she could not do so because in that very meeting there was some firing as a result of which three people were killed. This is the condition of Manipur. Under these conditions, what is the Government of India doing ? It has discovered the Assemby. The Manipur UF leaders came to Delhi. They demanded that the majority party, the United Front, should be allowed to form the government, but because they were not favoured by the rulers in Delhi, they were not allowed to do so and the House was disolved. So many months have passed. Still there is no announcement about a mid-term election. If the situation there is to be to brought to normalcy, if peace is to be maintained, the first and foremost pre-requisite is the announcement of a date for mid-term elections. If that is done, all the parties will take up issues. Because no election is in sight, the Manipur people do not see their own Government. One of the bureaucrats from Delhi, Shri Baleswar Persad, wes sent there. Now he has been posted as ambassador to Burma. But it is also a known fact that he amassed a huge amount from Manipur. That man has been posted our ambassador to Burma. This matter has not been inquired into. This was an allegation made by Shri Meghachandra.

Now an Additional secretary from the Defence Ministry, Shri Kohli, has been posted there as Lt. Governor. But I can tell you that by this the Manipur situation cannot be brought under control. For this conditions conducive to peace have to be created so that the people there can feel they are part and parcel of India and get their due share from India, their due share of political autonomy just like other States in the country.

As Dr. Ram Subhag Singh has said, today thousands of people are in jail there for demanding statehood. My comrade, Shri Meghachandra, has gone there to launch a movement for this purpose. Manipur jails are overcrowded with prisoners. If Nagaland with a population of 5 lakhs can have a State, on what grounds can Manipur with a population of 15 lakhs be denied statehood? If Nagaland can get financial assistance from the Government of India, how can it be denied to Manipur? There cannot be double-standards, double yardstick.

So the first step for the restoration of normalcy is to announce a date for mid-term election and upgrade the Union Territory to a State.

Since time is short, I cannot go into details. As Dr. Ram Subhag Singh and Shri Balraj Madhok have said, the Loktak

[Shri Dhireshwar Kalita]

project is very vital for Manipur. Even the previous Government there has been demanding its implementation for many years. If it is not implemented, so floods in Manipur cannot be controlled and power cannot be generated. If the project is implemented these objectives can be achieved. So this should be taken up as soon as possible. Though Manipur has got its own administration like the Union Territories of Delhi and Tripura, its employees are being given the pay scales which are given to the employees of the Assam Government. I do not know why this is being done. Manipur is the farthest part of our country and anything which goes to Manipur from Bombay has to go to Calcutta, then to Gauhati, then to Dimapur and then to Imphal. So, the dearness allowance that is given to them according to the Assam rates would not be sufficient to meet their expenses. The Government of India should see that the dearness allowance rates as well as the pay scales that are given to the employees of Manipur should be the same as those given to the employees of the Union Territory of Delhi.

श्री भगवान दास (ओसग्राम) : सभापति महोदय, मनीपुर के बारे में आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। मनीपुर को स्टेटहुड देने के बारे में दूसरे माननीय सदस्यों ने जो मांग पेश की है, उसका हम एक मत से समर्थन करते हैं। मनीपुर में प्रेजीडेंट्स रूल को चलते छः महीने हो गये हैं। वहां चुनाव कराने की आपको व्यवस्था करनी चाहिए। यह सरकार जब तक कोई आन्दोलन नहीं होता है, जब तक गोलीबारी नहीं होती है, जब तक सार्वजनिक सम्पत्ति को जलाया नहीं आता है। तब तक जागती नहीं है और जनता की जायज मांग को मानती नहीं है। वहां पर रेलों में तिल रखने की भी जगह नहीं रही है। लोग जेल जा रहे हैं स्टेटहुड की मांग को मनवाने की बात को ले कर लेकिन सरकार सोई हुई है। इस समस्या का अगर समाधान कर दिया जाए तो मनीपुर की समस्या का समाधान हो सकता है। सरकार की नीति है कि जब तक कोई आन्दोलन न हो तब तक किसी भी जायज मांग को माना न जाए, फिर चाहे भाषा की समस्या हो, बाटर डिस्प्यूट हो, बोर्डर डिस्प्यूट हो, कोई भी डिस्प्यूट हो। हमारे यहां एक कहावत है कि गधा पानी को गन्दा करता है और तब उसको पीता है, साफ पानी नहीं पीता है। ऐसा प्रतीत होता है कि सरकार की भी यही नीति है। जब तक वहां गोली कांड नहीं होते हैं, आन्दोलन जोरों से नहीं चलता है तब तक क्या आप उनकी मांग को नहीं मानेंगे ? पहली बात तो यह है कि मनीपुर की जनता की जो यह मांग है कि उनको स्टेटहुड दिया जाये, उसको आप को मान लेना चाहिये और जल्दी से जल्दी उसको स्टेटहुड का बर्जा दे दिया जाना चाहिए।

वह एक सीमावर्ती प्रान्त है और इस वास्ते सरकार का उधर ज्यादा ध्यान जाना चाहिये। लेकिन ऐसा होता नहीं है। यह देखा गया है कि मनीपुर के लिये एक प्राजैक्ट को हाथ में लिये तीन चार साल हो गये हैं लेकिन उसको भी कम्प्लीट नहीं किया जा रहा है। उस इलाके का ज्यादा से ज्यादा इंडस्ट्रियल डिवेलेपमेंट होना चाहिये।

वहां पर अनएम्पलायमेंट, बेरोजगारी बढ़ रही है। सरकार को उस समस्या को भी हल करना चाहिये।

दो दिन पहले दिल्ली में नेशनल डेवेलपमेंट कौंसिल की मीटिंग हुई थी। अखबारों में यह खबर छपी है कि मणिपुर के लिये 30.20 करोड़ रुपये सेक्शन किये गये हैं। यह रकम बहुत कम है। मणिपुर को और ज्यादा दिया जाना चाहिये।

वहां के नान गवर्नमेंट प्राइमरी स्कूलों के लिए रुपया घटा दिया गया है। वह नहीं घटाना चाहिये और उस को पूरा करना चाहिये।

मणिपुर की लैंग्वेज बहुत प्राचीन है। सरकार को उस की उन्नति की तरफ ध्यान देना चाहिये।

मेरे साथी, श्री कालिता, ने बताया है कि जब प्राइम मिनिस्टर वहां भाषण देने गई थी, तो जनता को मांगों को दबाने के लिये गोलीकांड हुआ, जिस में तीन आदमी मारे गये। जहां ऐसी स्थिति उत्पन्न हो, वहां मंत्रियों को जरूर जाना चाहिये, उन लोगों के साथ बैठना चाहिये और उग लोगों की मांगों को सहानुभूतिपूर्वक सुन कर आवश्यक कार्यवाही करनी चाहिए।

मैं यह बताना जाहता हूं कि दमन से किसी समस्या को हल नहीं किया जा सकता है। मणिपुर एक ऐसा राज्य है, जिस की जनता से अर्जुन भी परास्त हो गया था। मणिपुर की जनता अपनी मांगों को मनवा कर रहेगी, चाहे उस को जेलों में ठूंसा जाए और चाहे गोली से उड़ाया जाए।

मणिपुर में सड़कों की हालत बहुत खराब है। सरकार को उन के डेवेलपमेंट की तरफ ध्यान देना चाहि ।

श्री शिव चन्द्र झा (मधुबनी) : सभापति महोदय, सप्लीमेंटरी डिमांड्ज फार ग्रान्टस की इस पुस्तिका को देखने से साफ हो जाता है कि मणिपुर के मुताल्लिक सरकार की नीति उपेक्षा की रही है। इस में 64.07 लाख रुपए की रकम मांगी गई है, जिस में से 23.09 लाख रुपए लोन की अदायगी और 16.16 लाख रुपए इन्ट्रेस्ट से सम्बन्धित हैं। इस का अर्थ यह है कि 64 लाख रुपए में से लगभग 40 लाख रुपये यानी दो तिहाई रकम केवल लोन और इंट्रेस्ट के लिए हैं। सरकार कहेगी कि वह लोन विकास के लिए दिया गया था और उस पर इंट्रेस्ट लेना भी जरूरी है। यह ठीक है, लेकिन अगर हम लोन और इंट्रेस्ट की तफसील में जाएं, तो उस में तोषण की गंध आती है। अमरीका से भारत सरकार लोन लेती है और उस पर इंट्रेस्ट देती है। जिस प्रकार उस में हिन्दुस्तान का शोषण होता है, उसी प्रकार मणिपुर का भी शोषण किया जा रहा है।

डिमांड संख्या 9 में इलेक्ट्रल रोल्ज की छपाई आदि के लिए रुपए की मांग की गई है। लेकिन उस में मौबाइल बूथ्स का इंतजाम करने का कोई जिक्र नहीं किया गया है। लेकिन वह तो एक सैकंडरी बात है। मणिपुर के लोगों की मुख्य मांग यह है कि उन को देश के दूसरे राज्यों के समान दर्जा दिया जाए। इस डिमांड में उस का कोई जिक्र नहीं दिया गया है मणिपुर को एक राज्य का दर्जा देना बहुत जरूरी है, ताकि वहां के लोग समझ सकें कि इस देश में उन के साथ डिसक्रिमिनेशन की नीति नहीं बरती जा रही है। कहा जाता है कि मणिपुर एक छोटा राज्य है। माननीय सदस्य, श्री कालिता, ने बताया है कि जब 5 लाख की आबादी वाले नागालैंड को राज्य बना दिया गया है, तो फिर 15 लाख की आबादी वाले मणिपुर को राज्य का दर्जा क्यों नहीं दिया जाता है। अमरीका में रोइज आइलैंड एक टाउन के बराबर है, लेकिन वह टैक्साज़ राज्य के बराबर समझा जाता है। इसलिए मणिपुर सब तरह से राज्य का दर्जा पाने के लिए क्वालिफाइड है।

[श्री शिव चन्द्र झा]

इस पुस्तिका में बताया गया है कि वहां जेलों के लिए 1.82 लाख रुपया रखा गया है, क्योंकि जेल की आबादी बढ़ रही है। प्रश्न यह है कि जेलों में हैं, उनकी क्या हालत है ? कितने पौलिटिकल प्रिजनर्स हैं, और कितने दूसरे हैं, कितने बी में हैं और कितने सी में हैं यह जरा बतावें। एक तो सारे राज्य के मुताल्लिक उपेक्षा है और जो जेल में हैं यहां भी उनके साथ इंसानियत का बर्ताव नहीं होता। यदि होता है तो मन्त्री महोदय खुद बतायेंगे।

अब चौथी बात यह है कि छोटा राज्य होने की वजह से वहां आप फुल एम्लायमेन्ट की नीति अच्छी तरह से चला सकते हैं। मैनुअल वर्क और दूसरे काम दे करके पूरे एम्प्लायमेंट की नीति वहां पर अख्तियार कर सकते हैं बशर्ते कि आप वहां चाहें तो। यदि आप दिल से डिटमिन्ड हैं कि फुल एम्लायमेंट की नीति चले तो ऐसे कुछ इलाके हिन्दुस्तान में हैं जहां यह नीति चलायी जा सकती है लेकिन सरकार नहीं चलाती है जिससे डिस्ट्रिक्मिनेशन की भावना और बहिष्कार की भावना का पता चलता है।

एलेक्ट्रिसिटी के लिए 4 लाख और रोड्स के लिए 4 लाख है लेकिन यह सब बहुत थोड़ा है। मैडिसिन्स के लिए भी जो है वह बहुत थोड़ा है आपको मांगें लानी हैं तो मैडिसिन्स के ज्यादा लाइये। और इस तरह की चीजों के लिये ज्यादा लाइये। रोड्प के लिए बताया गया कि वहां की सड़कों की हालत बहुत खराब है, वह एक बार्डर एरिया है, चाहें जिस दृष्टिकोण से आप देखें उसकी अहमियत ज्यादा है, स्ट्रेटेजिक प्वाइंट आफ व्यू से भी उसकी अहमियत ज्यादा है। इसलिए वहां उस इलाके की विकास करना और जनता की खुशहाली के लिए कदम उठाना जरूरी है। उसके लिए पैसा मांगा जाता तो हम समझ सकते थे कि एलिक्ट्रीसिटी के लिए, रोड्स के जिए ज्यादा पैसे की जरूरत है लेकिन वह सब बातें नहीं हैं और शोषण की बात है, उपेक्षा की बात है इसलिए थोड़ी सी हिचकिचाहट होती है कि हम इसको पास करें या न करें।

आखिर में मैं यही कहना चाहता हूं कि बहुत से लोग वहां गये हैं और जाते हैं पर्यटक के रूप में लेकिन मैं चाहता हूं कि एक पार्लमेन्ट्री डेलिगेशन मनीपुर जाये क्योंकि जो एजिटेशन वहां चल रहा है राज्य के लिए उसकी सब बातों को और विकास की बातों को मद्दे नजर रखते हुए राजनीतिक जो मांग है स्टेट की उस बात पर पार्लमेन्टरी डेलिगेशन एक अपटुडेट रिपोर्ट सदन को दे। सरकार सदन के सामने उसको रखे ताकि हम एक नया कदम उसके विकास और तरक्की के लिए उठा सकें। इन्हीं शब्दों के साथ मैं डिमांड्स का समर्थन तो करता हूं लेकिन मैं चाहता हूं कि माननीय मन्त्री जी इसकी सफाई दे दें तो दिल से समर्थन करूंगा।

श्री रणधीर सिंह (रोहतक) : सभापति महोदय, मनीपुर एक ऐसा इलाका है···

एक माननीय सदस्य : कहा है?

श्री रणधीर सिंह : मैंने देखा है। एम पीज़ डेलिगेशन के साथ मैं मनीपुर गया हूं और उस इलाके को देख कर तबियत खुश हो गई। एकदम दिल में ख्याल आया :

गर फिरदोस वर रुए जमीं अस्त,
हमीं अस्त, हमीं अस्त, हमीं अस्त

हम समझते थे कि शायद कशमीर का कोई मुकाबला ही नहीं। लेकिन मेरे भाई बलराज मधोक ने सही कहा कशमीर को भुला देता है एक दफा जब वह जहाज पहाड़ों से घूमता हुआ आबादी पर उतरता है, ऐसा कुछ नजर आता है कि एक निराला ही वह प्रांत है देश में और आप सही जानिये, सारे हिन्दुस्तान से अलग वह भूमि है। बड़ी खुशी होती है इस बात की

कि और जगह जहां लाठी मर्दों की समाज में चलती हैं वहां इस राज्य में मेरी बहनों का सही माने में राज है। सही मानों में बेटर हाफ का राज है, बहनों का राज हैं और यह जो मर्द अपने आप को समाज में चौधरी समझते हैं यह वहां खूब सलाम करते हैं आराम से। बाजार में आप जाइये, देहात में आप जाइये, सारी आबादी में आप घूमिये, पहाड़ी इलाके में घूमिये। मुझे खुशी होती है में कोई बनावटी बात नहीं करता, वाकई में दिल में उमंग आई कि जो पोजीशन औरतों की मनीपुर में हैं, आर्ट के लिहाज से या सिंगिग के लिहाज से या कल्चर के लिहाज से, और वह तारीखी चीज है, वह पुरानी चीज है, बड़ी खुशी की बात है मैं कोई मजहबी आदमी तो नहीं लेकिन एक परम्परा है अर्जुन की, पांडवों की और एक उनका अपना पुराना मत है, गाय की जो इज्जत हमने वहां देखी तबीयत खुश हो गई। वहां के इलाके में ऐसे आदमी हैं जिन्होंने हमारी पुरानी सभ्यता को कायम रखा है, वे उस सभ्यता के नमूने हैं।

इस के अलावा पिछली जंग के हालात हम ने वहां देखे जहां पिछली लड़ाई में हमारे आई. एन. ए. के आदमियों ने बड़ी शानदार और फैसलाकुन जंग लड़ी थी। हम ने उन बहादुरों के कारनामें देखे जो देश के लिये एक-एक कतरा खून बहाने वाले थे, जो देश के इस हिस्से से वहां पहुंचे थे, जापान के लोगों को पनाह देने की उस तहरीक का नमूना देखा जो हमारे देश के हक में था। मैं यह बात क्यों कहता हूं—इस लिए कि वह इलाका देशभक्ति के लिहाज से, देश प्रेम के लिहाज से किसी से भी पीछे नहीं है। लेकिन हमने यह भी देखा कि ऐसी समाज दुशमन ताकतें, देश को पाश-पाश करने वाली ताकतें, चाहे पाकिस्तान की तरफ से आई हों या चीन की तरफ से बर्मा हो कर आई हों, वहां पर मौजूद हैं। क्योंकि जब हम इम्फाल से कोहिमा जाने लगे तो हमें रास्ते में यह महसूस हुआ कि यहां पर खतरा है, मिजो हिल्ज के अन्दर इस किस्म की ताकतें काम कर रही हैं जो देश के खिलाफ हैं।

मैं आपसे यह कहना चहता हूं कि ऐसी बेहतरीन जगह में, ऐसे देश भक्त इलाके में ऐसे एलीमेन्ट्स कैसे दाखिल हुए, देश के खिलाफ काम करनेवाली ताकतें वहां कैसे उभर आई इस पर गौर करना चाहिए। वहां के लोगों की कुछ शिकायतें हैं जिन पर गौर किया जाना चाहिए और उनको पूरा किया जाना चाहिए। मैं अपने उन भाइयों से इत्तिफाक रखता हूं, जो मुझ से पहले बोल चुके हैं—पहली बात तो यह कि इस इलाके को ज्यादा से ज्यादा डिवेलप करना चाहिये। मैंने, जनाब, वहां किश्ती देखी, जिसको औरतें चलाती थीं, औरतें उस में बैठी हुई, वह किश्ती ऐसी चली जा रही थी, जैसे लम्बी नागिन चली जा रही हो। पहाड़ी पर चढ़ कर उस नज्जारे को देखा। इतना खूबसूरत इलाका वह है। इस लिये टूरिज्म के ख्याल से उस को डिवेलप करना चाहिये। आप कहां काशमीर की झील की बात करते हैं, जितना खूबसूरत वह इलाका है, उस का जवाब नहीं है। मैं आपकी मारफत अपने टूरिज्म मिनिस्टर से कहूंगा कि फौरन एक्सचेंज अर्न करने के लिए वह बेहतरीन इलाका है। वहां पर टूरिज्म सेन्टर खोलें और इस नजरिये से वहां के एबन्यूज को एक्सप्लोर करें। मुझे या तो गोआ पसंद आया, या काशमीर पसंद आया, लेकिन मणिपुर की यह जगह तो बाजी ले गई इस ख्याल से में चाहूंगा कि आप इस को डवेलप कीजिये।

वहां पर फैक्ट्रीज बनाई जांय, रोड्स बनाई जांय। एक शिकायत वहां पर रेल के बारे में है। रेल का वहां पर नामों निशां ही नहीं है, त्रिपुरा से जो रेल जाती है, उसके जरिये इसको आसाम से मिलाया जाय। प्रो० शेरसिंह जी

यहां बैठे हुए हैं, मैं उन से कहूंगा कि वहां पर डाक-तार का ज्यादा इंतजाम करें, ज्यादा पी. सी. ओ. चलाये जांय, क्योंकि वह इलाका किसी से पीछे नहीं है, सब से आगे जानेवाला इलाका है। आप से अर्ज करना चाहता हूं कि अगर आप उस की तरफ थोड़ी सी तवज्जह दें तो वह इलाका हूर बन जायगा, इतने खूबसूरत वहां के बच्चे हैं जवानों की सेहत देख लो, औरतों की सेहत देखलो तो कनाटी जमीन में जा कर लगे।

हम वहां के चीफ कमिश्नर से भी मिले थे, अब तो वहां लेफ्टीनेन्ट गवर्नर हैं। वहां के लोगो की यह शिकायत है कि वहां के चीफ मिनिस्टर को यहां के अण्डर सैक्रेटरी के सामने आकर सलाम देनी पड़ती है। एक रेस्पोन्सिबिल गवर्नमेन्ट के चीफ मिनिस्टर को या कैबनेट मिनिस्टर को यहां का अण्डर-सैक्रेटरी नवाये, जैसे बन्दर नाचता है कलन्दर के सामने, इन 10-12 लाख आदमियों के साथ ऐसा बर्ताव क्यों हो? मैं जहां हिमाचल की इस बात से इत्तिफाक करता हूं कि उन को फुल-फूलेज्डे स्टेट-हुड का स्टेटस मिलना चाहिए।

यह इलाका सरहदी इलाका है, यहां पर इस वक्त इस किस्म की ताकतें-पाकिस्तानी एजेन्ट और चीन के एजेन्ट-चारों तरफ चक्कर काटती हैं। मासेज के सैन्टीमेन्ट्स की एक्स्प्लायट करने की कोशिश करते हैं इसलिए ज्यादा जरूरत हैं कि नेशनल इंटिग्रेशन और देशभक्ति की ताकतों को वहां पर ज्यादा से ज्यादा उभारा जाये। यह चीज तभी हो सकती है जबकि उनकी वान्ट्स पूरी हों। वहां की सबसे बड़ी वान्ट्स यही है कि फुल स्टेट का स्टेटस कर दिया जाये। हरयाणा को फुल स्टेट का दर्जा मिला हुआ है जिसमें सिर्फ सात जिले हैं और जिसका एरिया शायद चार पांच हजार मुरब्बा मील ज्यादा होगा। इसी तरह से केरल को फुल स्टेट का दर्जा मिला है तो फिर क्या वजह है कि मनीपुर के लिए फुल स्टेट का दर्जा न हो? इसलिए मैं जोरदार तरीके से मांग करता हूं कि मनीपुर को फुल स्टेट का दर्जा दिया जाये।

इसके अलावा वहां पर जो झगड़े चलते हैं उनको दूर करने के लिए वहां के लीडर्स को राउन्ड टेबिल कान्फ्रेन्स में बुलाया जाये और उनकी बातों को सुना जाये। उनको जो तकलीफ है उसको बैठ कर इस तरीके से सुलझाया जा सकता है। हर बात में प्रेस्टिज का मामला इन्वाल्व नहीं करना चाहिए। अगर जरूरत हो तों वहां पर एलेशन कराकर इस बात को मालुम किया जाये कि वहां की जनता क्या चाहती है ताकि वहां के लोग भी यह महसूस कर सकें कि दिल्ली में बैठने वाले लोग हमारे हमदर्द हैं, हमारे दुःख सुख के साथी हैं।

आखीर में यह बात कहना चाहता हूं कि वहां पर फिशरीज की तरफ खास तौर पर ध्यान दिया जाये। हालांकि में मछली नहीं खाता और में नहीं जानता कि किस तरह से किया जा सकता है लेकिन मैं समझता हूं वहां पर फिशरीज, फारेस्ट्स और खास तौर पर मिनरल्स का डेवलमेंट किया जा सकता है। मैं चाहता हूं कि वहां पर एक एक्सपर्ट टीम भेजी जाय जोकि इस बात का पता लगाए कि किस तरस से इन सब चीजों और हार्टिकल्चर का डवलपमेन्ट किया जा सकता है। मैं समझता हूं मनीपुर को बेहतरीन स्वटजरलैंड बनाया जा सकता है।

आखिरी बात जिसे कहकर में खत्म करना चाहता हूं वह यह कि वहां पर नेताजी की एक यादगार बननी है उसकी तरफ थोड़ा सा ज्यादा इन्ट्रेस्ट लिया जाये। आई एन ए में जो लोग शहीद हुए हैं उनपर हमें फख्र है। उनकी याद-

गार के लिए जो स्तम्भ बनाया जाये उसमें उन सभी के नाम दिये जांय। वैसे तो आप को चाहिए था कि दिल्ली में इस यादगार को वहां पर बनाया जाये ताकि वहां के लोग उससे प्रेरणा ले सकें। आई एन ए के जिन हजारों लोगों ने अपनी जान न्यौछावर की है उनकी यादगार में एक लम्बा चौड़ा स्तम्भ बने। बीस बीस, पच्चीस पच्चीस हजार रुपया मुख-तलिफ स्टेट्स ने उसके लिये दिया है। लेकिन यह कोई ज्ञान की बात नहीं है। मैंने वह जगह देखी है। जो लोग देश के लिए शहीद हुए हैं उनका एक बड़ा मेमोरियल वहां पर बने। मैं चाहता हूं मेरी इन बातों को खास तौर पर नोट किया जाये। जो ग्रान्ट्स हैं उनकी तो मैं ताईद करता ही हूं लेकिन साथ साथ यह मांग करता हूं कि पूर्ण स्टेट का दर्जा मनीपुर को दिया जाये। वह कांग्रेस माई डेड स्टेट है, सारी स्टेट इन्दरा गांधी की जय बोलती है अप उस स्टेट को गलत हाथों में क्यों दे रहें हैं। मैं चाहता हूं कि मिनिस्ट्री उसकी तरफ ज्यादा इन्ट्रेस्ट ले और जो बातें मैंने कही हैं उनपर संजीदगी के साथ विचार करके अमल किया जाये।

SHRI S. KUNDU (Balasore) : Mr. Chairman, Sir, I am happy that Parliament has got a chance to discuss Manipur. It is very rarely that Members of Parliament get a chance to see the various beautiful places in India, particularly some of the beautiful Union territories like Andaman, Nicobar, Manipur, Laccadive and Himachal Pradesh. Sometimes I fail to understand why these beautiful places have been kept all of or away from the gaze of people from other parts of India, particularly the Members of Parliament. Now these places are used only as places of enjoyment for officers and Ministers. I charge them that they have deliberately kept it away from the gaze of the people because once the people go there they will come to know how they indulge in individual luxury and affluence there without developing the State.

When Shri Randhir Singh was saying about the great possibility of tourism there, I was thinking of a small island country, Bhama, where crores of rupees worth of foreign exchange is eorned by the devclopment of tourism. You will be surprised to know that tourists are forbidden to go to the small beautiful Islands like Andaman and Nicobar. Foreign tourists cannot go there ; the Home Ministry has banned it.

If tourism is properly developed in Manipur, it will not only earn crores of rupees of foreign exchange but will also allow the Manipur people to come in closer contact with the larger population of India. The more and more we shut off Manipur from the rest of India, the more and more the younger generation of Manipur is feeling that they are not a part and parcel of this big country. The more we generate this sort of a feeling in their mind, the more disservice we do to the whole country and add fuel to the fire and become responsible for seeing that they start a movement for cutting themselves off the entire Indian Union.

For a long time the people of Manipur have been demanding complete statehood. I do not understand the object of Government of India in not granting the demand of the people. As has been correctly stated, Nagaland which has one-thirds the population has got full Statehood and gets much more money. In this beautiful place the culture is completely identified with the people, they have a nice language, the Manipuri dance is world famous. Manipuri handicraft is almost world famous, and culturally and socially people have a separate entity altogether, still the Government is not granting them complete statehood. I think, the Government should not work on ignorance and on reports that are produced by the various departments of the Home Ministry. They must try to constitute a body which should go there to see what actually is the problem of Manipur and how it could be tackled.

I will suggest that the examination of the estimates of Manipur for the coming year should referred to the Estimates Committee and group of Members of

[Shri S. Kundu]

Parliament must regularly visit the State. I will request the Minister of Parliamentary Affairs to make arrangements for that. Members of Parliament have a certain advantage to go different parts of India and this advantage should be utilised to see these beautiful places.

Looking at beautiful Kashmir somebody had said that heaven and earth combined in one place. If anybody goes to Manipur and other places that I mentioned, he will see that not only in letter but actually it looks as if heaven and earth have combined there.

Coming to these Demands, I am astonished to find a rise in the expenditure on account of the police. I find that every year the expenditure on police is increasing. The expenditure on jails has increased from Rs. 278,000 in 1969-70 to Rs. 534,000 in 1970-71 and the expenditure on police, if the figures are correct, was Rs. 2.9 crores in 1969-70 and it will be Rs. 3.30 crores in 1970-71. I do not know what is happening there. This will give an indication that the State is really boiling. When the State is really boiling out of suppression, anger and anguish, it cannot be suppressed by giving more bullets to the police. The entire thing has to be gone into depth to find out really what is the problem.

There is one thing more. I do not find in this budget any expenditure on small-scale industry...

SHRI BAL RAJ MADHOK : There is no industry there.

SHRI S. KUNDU : Yes ; there is no industry there. I would suggest one thing Let us take this State as a case study. Let us not pollute it with all our big and modern machines. Let us try to develop the cottage industry, the handloom industry and develop the small-scale industry sector. Let us start different types of small-scale industries there, giving preference to cottage industry and handloom industry, and, I am sure, the *per capita* income of Manipur will go up and also we will be able to provide employent to the people there.

With these remarks, I would urge upon the Government to show good gesture and I would aequest the hon. Minister to make an announcement here that they are seriously considering the idea of giving full Statehood to Manipur within a few months, say, four or five mouths.

श्री शिव नारायण (बस्ती) : सभापति महोदय, मणिपुर स्टेट वह स्टेट है जिस पर हम को गर्व करना चाहिए। जब आइ० एन० ए० की फौज बनी थी सुभाष चन्द्र बोस के नेतृत्व में तब वह मणीपुर से ही इस देश में आई थी और जापानियों से अपने देश को बचाया था। मणिपुर का प्रत्येक नागरिक इन बंगालियों से, इन कलकत्ता वालों से, ज्यादा देशभक्त है। इस पर हम को गर्व है। वह इन की तरह से चीनी दलाल नहीं हैं।

SHRI J.M. BISWAS : He has uttered a very objection word '*dalal*'. It must be expunged. He says that the people of Calcutta are Chinese *dalals*...(*Interruption*)

MR. CHAIRMAN : Please don't provoke him.

SHRI J.M. BISWAS: How can he say that the people of Calcutta are Chinese *dalals* ? It should be expunged.

MR. CHAIRMAN : It is not unparliamentary.

श्री बेणी शंकर शर्मा (बांका) : कलकत्ता के सभी लोगों को इस तरह से नहीं कहना चाहिये। सारे कलकत्ता के लोगों को इस तरह से कैसे कहा जा सकता है ?

SHRI J.M. BISWAS : Let him withdraw the statement or amend the statement. (*Interruption*)

MR. CHAIRMAN : You want to have the best of Mr. Sheo Narain by provoking him.

श्री शिव नारायण : सभापति महोदय, मणिपुर में जब असेम्बली बनी हुई थी, प्राइम मिनिस्टर वहां गई। यहां के अफसर वहां भेजे जाते हैं। जो अफसर जाते हैं वह अपने को शाहंशाह वक्त समझते हैं। मैं इस सरकार से कहना चाहता हूं कि ऐसे कंडेम लोगों को वहां न भेजा जाय। मणिपुर स्टेट बड़ी सुन्दर स्टेट है। उस के प्राकृतिक दृश्य देख कर लोग कश्मीर को भूल जाते हैं। हम वहां के कल्चर को देखें, वहां की भारतीयता को देखें। वह बिल्कुल हमारे बार्डर पर हैं। मैं इस सरकार को सावधान करना चाहता हूं कि भूल उन्होंने तिब्बत में की है उस को वह मणिपुर में दोंहराएं। आज मणिपुर को इग्नोर न किया जाये। इन्दिरा गांधी भूल न जायें कि मणिपुर का जो इलाका है वह हम को चीन से और पाकिस्तान से बचाने वाले है। वहां के लोग देशभक्त हैं। (व्यवधान) यह लोग अपने काले कारनामों को नहीं सुनना चाहते हैं। सभापति महोदय, आप इन को मना कीजिये कि यह बीच में न बोलें। जब भी कोई बात इन के बारे में कही जाती है तो यह लोग गरम हो जाते हैं। जो कुछ बंगाल में इन लोगों ने किया है क्या वह हमें मालूम नही है ? रवीन्द्र सागर का चित्र हमारे सामने है, इस गवर्नमेंट के सामने है। हमें अफसोस होता है कि यह माइनारिटी गवर्नमेंट यहां बैठी हुई यह नक्शा करवा रही है। मैं गर्नवमेंट से कहना चाहता हूं कि मनीपुर के साथ खिलवाड़ न करो। आप फाइनेंस मिनिस्टर हैं, आप मनीपुर की तरफ ध्यान दें।

नागालैंड को आपने स्टेटहुड दे दिया है; उसकी आबादी पांच लाख है लेकिन मनीपुर की आबादी ग्यारह लाख है। उसको आप इग-नोर कर रहे हैं। मैं सरकार से निवेदन करूंगा कि जहांगीरी इंसाफ को एक मर्तबा फिर से वह पढ ले। नूरजहां के इंसाफ को देख ले। रजिया वेगम के इंसाफ से देश परिचित है उसको मैं यहां नहीं बतलाना चाहता। लेकिन मैं सरकार को सावधान करना चाहता हूं कि वह मनीपुर के साथ खिलवाड़ न करे। उसकी स्टेटहुड की जो मांग है वह जैनुइन है और उसको इस मांग को मान लिया जाना चाहिए और आंख मूंद कर उसको यह दर्जा दे दिया जाना चाहिये।

मनीपुर में जो कुछ हुआ है उसके लिए प्रधान मंत्री जिम्मेदार हैं। उनके नाक पर गुस्सा था क्योंकि वहां दुर्घटना हो गई थी। वह वापिस आई और वापिस आने के दो दिन के बाद ही वहां की असम्बली को डिसाल्व कर दिया गया और प्रेसीडेंट्स रूल वहां कायम कर दिया गया। पीपल्स गवर्नमैंट को जो डिसाल्व किया गया वह अननिसैसरी था।

17.52 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

मैं कहता हूं कि उसका इंडस्ट्रियल डिवे-लेपमेंट होना चाहिए। वहां अच्छी शिक्षा देने की व्यवस्था की जानी चाहिए। सड़कें आदि बनाई जानी चाहिये। वहां आपको काफी फल मिल सकते हैं। अंडरग्राउंड खनिज पदार्थ भी वहां बहुतायत से मिलते हैं लेकिन उस ओर इस सरकार का ध्यान नहीं है। सरकार की पालिसी दूसरे मुल्कों के भरोसे बैठे रहने की है। अपने मुल्क के खजाने को वह सही मानों में इस्तैमाल नहीं करना चाहती है, देश हित के लिए इस्ते माल नहीं करना चाहती है। मनीपुर की कल्चर, वहां की सभ्यता, वहां की सुन्दरता आद्वितीय है। वहां के लोगों में भारतीयता कूट-कूट कर

[श्री शिव नारायण]

भरी हुई है। जहां राम, कृष्ण और अर्जुन की पूजा होती हो, जहां भारतीय संस्कृति की पूजा होती हो, उस इलाके को इगनोर करना बुद्धिमानी का काम नहीं है। सैक्युलरिज्म का नारा आप लगाते हैं। मैं समझता हूं कि इस नारे को लगाकर आप भारतीय संस्कृति को दफनाते जा रहे हैं सभी को गीता का, रामायण आदि का ज्ञान होना चाहिये। महाभारत में यह आया है

अश्वत्थामा हतो नरोवा कुंजरोवा

आप सावधान रहो। डिवाइड एंड रुल की पालिसी चलने वाली नहीं है। वह बोर्डर स्टेट है। उसके जैनुइन सवाल को आप हल करें। हिमाचल, काश्मीर, मनीपुर जैसी कोई दूसरी स्टेट नहीं है। मैं यह इसलिए कह रहा हूं कि वह भी बोर्डर स्टेट है और मेरी भी बोर्डर स्टेट है मैं भी बोर्डर पर रहता हूं। हम पर भी चीन और पाकिस्तान की ओर से कभी भी अटैक हो सकता है। इस वास्ते कान खोल कर सुन लो। आपको जगाना हमारा परम कर्तव्य है। आपका धर्म है कि आप जागें और हमारी बातों पर अमल करें। अगर नहीं करते हैं तो आपका काम।

मनीपुर के साथ खिलवाड़ न की जाए। कंडैम्ड अफसरों को आप वापिस बुलायें। जो पढ़े-लिखे वहां के लड़के हैं उनको आप जगहें दें। वहां के लोगों को नौकरियां दें। उनकी भाषा को ऊंचा स्थान दें। लोगों को अपनी भाषा को पढ़ने का और उसको सीखने का मौका दें ताकि वे उन्नति कर सकें। उनको आप शिक्षित बनायें। मनीपुर हमारा स्विटजरलैंड है। दूसरा काश्मीर है। सारे जहां से अच्छा हिन्दुस्तान हमारा हमारा, हम बुल बुलें हैं इसकी, यह गुलिस्तान हमारा। गुलिस्तान का यह नमूना है। इस देश के गुलिस्तान को आप बरबाद न करें। आपने ऐसा अगर किया तो इस देश का भगवान ही मालिक है। मनीपुर एक सुन्दर स्टेट है। वित्त जी से मैं कहना चाहता हूं कि हमारी भावनाओं को वह प्रधान मंत्री तक पहुंचा दें। मनीपुर के साथ बड़ी ज्यादती हुई है।

हद चले सो मानवा, बेहद चले सो साध,
हद बेहद दोनों तजे, ताको मता अगाध।

सरकार को मणिपुर के साथ खिलवाड़ नहीं करना चाहिए। मणिपुर के लोगों के साथ हमारी पूरी सहानुभूति है। मेरे लीडर ने इस सम्बन्ध में जो कुछ कहा है, मैं उस के एक-एक शब्द का समर्थन करता हूं। सरकार को मणिपुर के डेवेलपमेंट की तरफ पूरा ध्यान देना चाहिए।

SHRI G. VISWANATHAN (Wandiwash) : Mr. Deputy-Speaker, Sir, I visited this beautiful State of Manipur very recently. Most of us even Members of Paeliament, would not have a chance to visit this city. If any of us once visit Manipur, definitely we will be anxious to visit it often and often. As the previous speakers have pointed out, it is one of the most beautiful, or, may be, the most beautiful—State in our country. It has been neglected and the problems of the people have been kept pending for a long time. The people of Manipur are hard-working but they are not getting their due share. They have got many problems. But their main problem is regarding Transport and Communications. For their agricultural production and other farm products they do not have the market there. These products have to be brought to Calcutta or some other part of this country and they have not got any train services or any other proper Communications for that purpose. So, their agricultural products are sold very cheaply. You know, Sir, various moneylenders are there and they purchase it at cheap cost and they bring it to other places and sell it at very high rate and make

money. These toiling people who produce these products are not getting their due share but it is these money-lenders who sell it at high price in Calcutta and other places and make profit. This is the main problem with them. When we visited the State, when we met those people, they were complaining about the transport system and about the communication system.

Again, there is another problem,—and this is mostly sentimental. They want the Manipuri language to be included in the Eighth Schedule of the Constitution. We went to the Imphal town and to some other areas. We tried to speak to those people, either in English or in Hindi. Most of them do not know these two languages. They talk only in Manipure. There is one more thing, which I do not find anywhere in India. There is a market run by ladies only in Manipur. When we visit Agra and other places they say there were markets run by ladies in the Moghul period. Now we see it in Manipur. In Manipur they talk only in Manipuri and no other language. No other language is understood by them. We were told it is a developed language and we talked to some of the officials and politicians there. Their object is that the Manipuri language should be developed, this is to be treated as a State language, and this should be included in the Eighth Schedule of the Constitution.

I come to know that there is a Bill pending before this House regarding the inclusion of Manipuri language in the Eighth Schedule of the Constitution. I strongly recommend to the Members of this House and urge upon the hon. Members that this Bill should be accepted and Manipuri language should be included in the Eighth Schedule of the Constitution.

There is one other pressing problem-and that is, regarding the Statehood for that State. They are a Union Territory and they want that they should be recognised as a State. Their State is as viable as any other State and they are praying for it for a long time. It is in the same category of Himachal Pradesh, which is wanting a Statenood. It can become a very viable State and I think the demand of the people is not to be neglected any more. It has to be considered very seriously. I hope Lok Sabha will consider it seriously and necessary action will be taken.

With these words, Sir, I would urge upon the House that Manipur should not be neglected. Especially I would urge upon the Ministry of Tourism and Civil Aviation to take enough interest to develop the beauti spots there so as to develop them a Tourist Centres.

18 hrs.

MR. DEPUTY-SPEAKER : Now the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Chaudhary Randhir Singh was almost poetic when he was describing the historical, cultural and lyrical background of the Manipur State. The people of Manipur and Manipur as such are close to our hearts and Manipur is part and parcel of India. We have always wished them well and we would always like to wish them well.

To start with, Dr. Ram Subhag Singh started with this plea as to why the Assembly there was dissolved. Now, I have before me the proceedings of the Lok Sabha itself where the Home Minister had described the reason why the Assembly was dissolved. The Administrator of Manipur prorogued the Assembly on the 24th September, 1969. Thereafter he had discussions with the person chosen to be leader of the United Front to assess the possibility of forming a stable government in the Union Territory. Some final assessment was made which showed that the situation that had developed was such that no party was in a position to provide a stable government in Manipur. In the circumstances the President issued an order on 16th October 1969 suspending the provisions of the Government of the Union Territories Act 1967 relating to the Legislature and Council of Ministers for Manipur for a period of one year and also dissolved the Legislative Assembly of Manipur.

[Shri P. C. Sethi]

This is the authoritative statement made before this august House, as regards the reason why the State Assembly of Manipur was dissolved. I am not competent to declare or say anything on the statehood and the Union Territory. But the fact remains that all these Union Territories including Himachal Pradesh, Manipur and Tripura have been pressing for this. One of the reasons which they are advancing is that because Nagaland has been converted into a State, Manipur and Tripura also should be given the statehood. Apart from this there are other consideration which I would like to point out. That is, if these territories are to be converted into full States then the Administrative Rsforms Commission's guide-line set for such a conversion should be followed.

As far as the financial position of these two States—Manipur and Tripura—is concerned—if these are to be converted into full States—in the case of Manipur, there would be a non plan gap amount of Rs. 60 crores during the Fourth Plan period while in the case of Manipur, the non plan gap for the Fourth Plan period would be of the order of Rs. 48 crores.

These are the valid considerations which shall have to be taken into account. But, as I have stated already, I am not in a position to say anything authoritatively at the present moment. I would like to deal with some of the points which were raised by Dr, Ram Subhag Singh.

SHRI J.M. BISWAS : Previously there was a demand from all parties for the statehood of Manipur. The Minister says that he is not in a position to give a commitment now. Is he at least prepared to consider this demand now ? Let him at least give some assurance in this regard. All Members irrespective of the partly affiliation, have demanded for a Statehood.

SHRI P.C. SETHI : This is purely a subject matter for the Home Ministry and the Prime Minister to decide. Here I am dealing with the limited subject, namely, the demands for grants and the supplementary demands for Manipur. Since the Assembly is not there I have come before this august House to get your sanction. Of course whatever hes been stated here would be duly considered and they would be duly conveyed.

SHRI G. VISWANATHAN : At least this can be conveyed to the Prrme Minister and the Home Minister.

SHRI J.M. BISWAS : The House knows that the people of Manipur want Statehood.

It has been said that during this period the people there have not been well-treated and the jail population is going up. The fact remains that a United action committee consisting of various political shades and parties was formed and they started an agitation for Statehood. During the course of the agitation, a few were arrested. About 521 people were arrested and discharged after some time. A few were, of course, kept in jail. During that time, the number in jail did increase. But that does not mean that the people are not being treated well. The law and order situation has to be taken care of and violation of law could not be ignored.

As for the development of Manipur, during the Third Plan period the plan outlay was Rs. 12 87 crores and in the Fourth Plan prriod, it is Rs. 30.25 crores. From this we can see that the plan outlay is gradually increasing and a substantial about is being spent on dovelopment.

As regards of foodgrain , a point raised by Shri Ranga, these are fixed on the basis of the recommendations of the Agricultural Prices Commission. Whatever procurement price has been fixed is certainly more than the market price and is based on the formula recommended by the Commision.

Shri Ranga also made the point that only rejected and third-rate officers are sent there and the lacal people are not being given proper opportunity. The position has considerably changed and the normal source of manning the services is utilised.

Out of the total of about 19,000 government servants, only about 50 are on deputation and recruitment rules provide for periodic encouragement to be given for the employment of local people for all government services. From the figures I give it would be evident that full scope is given for local talent and only tested and experienced officers, where considered necessary, are being sent there from outside. Whichever officials are being sent there are being given certain facilities, deputation allowance, free house, periodic travel to Calcutta and so on.

Shri Kalita preferred in particular to the development of the Loktak Hydro-electric project. A provision Rs. 10 crores has been made for this and project is being taken up for construction. A sum has also been provided this year to initiate work.

Shri Madhok said that nothing is being done to encourage industries in that area, as for industrial development, a Khandsari sugar mill is being started in 1970-71. There is a proposal to start a cement factory. The project report is ready and testing has been completed and preliminary action for setting it up is also being taken up.

Shri Ranga alleged that the local language is being thwarted and not allowed to develop this is not so. Financial assistance is given to publishers of various books and literary journals. During last year Rs. 2 lakhs was given to about 552 titles in this particular region. Hence this allegation is not true.

Shri Kalita complained that the emoluments of employees in Manipur are not being taken care of. I would like to draw the attention of the hon. Member and the House to the fact that on 6th March, 1970 the Home Minister announced in this House that Manipur and all the Union Territories will be ge given the Delhi Administration scales of pay and allowances. Therefore, proper care and attention is being given not only to the employees of the Union Territory of Manipur but of all other Union Territories also.

Shri Bhagban Das made a reference to the N.D.C. and said that that Rs. 20 crores has been provided. Actually this is Rs. 30 crores.

Shri Kundu made a point that the police expenses are increasing substantially. In 1968-69 it was Rs. 2.89 erores, in 1969-70 it was Rs. 3.21 crores and in 1970-71 it is Rs. 3.30 crores. The reason is that we increased the amount for the provisioning of the State Government police battalion posted in Manipur. According to earlier arrangements, the Madras battalion posted in Manipur was paid for by the Government of Nagaland who in turn were re-imbursed by the Central Government. The Madhya Pradesh battalion replaced the Madras battalion and according to the revised arrangement, the cost is borne by the Government of Manipur. On account of this there is a lot of increase in expenditure. There is no reason for the increase in police expenditure.

SHRI D. N. TIWARY (Gopalganj) : You have not said anything about Shri Sheo Narain's point.

SHRI P. C. SETHI : He only described the beauty and glamour of Manipur. He also said that whatever he said should be conveyed to the Prime Minister. I will certainly do it.

SHRI SHEO NARAIN : The local people should get a chance in the services.

SHRI P. C. SETHI : I have already pointed out that out of 19,000 employees only about 50 are on deputation, the rest are local people.

MR. DEPUTY-SPEAKER : The question is :

> "That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the president out of the Consolidated Fund of the Union Territory of Manipur

[Mr. Deputy Speaker]

to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof—

Demands Nos. 9, 12, 16, 25, 26, 31, 37, 42 and 48."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof —

Demands Nos. 1 to 44"

The motion was adopted

18.14 hrs.

MANIPUR APPROPRIATION BILL,* 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidate Fund of the Union Territory of Manipur for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI : I introduce† the Bill. I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Funds of the Union Territory of Manipur for the services of the financial year 1969-71, be taken into consideration."

SHRI GEORGE FERNANDES *rose.*

MR. DEPUTY-SPEAKER : According to rule 218(5) "The Speaker may in order to avoid repetition of debates require Members desiring to take part in a discussion on an appropriation Bill to give advance intimation of the specific points..." Have you given advance intimation ?

श्री जार्ज फरनेंडीज़ (बम्बई–दक्षिण) : मेरा व्यवस्था का प्रश्न है। इस में जो यह है कि रिपीटीशन को रोकने के लिए स्पीकर ऐसा कर सकते हैं, तो मेरा आप से आग्रह है कि मैं इस मणिपुर की डिमान्ड पर नहीं बोला हूं। मैं वायदा करता हूं कि कोई भी ऐसी बात नहीं कहूंगा कि जिस पर लोग बोल चुके हैं। इसलिए जो परेशानी है वह मैं आपके सामने नहीं आने दूंगा। मुझे आप दो मिनट का समय दीजिये।

उपाध्यक्ष महोदय, मुझे इस मणिपुर के बारे में कोई नई चीज नहीं कहनी है, लोग

*Published in Gazette of India Extraordinary Part II, section 2, dated 25.3.70.

†Introduced moved with the recommendation of the President.